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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 97/2006

SPECTRA PUNJ LLOYD LTD.

..... Plaintiff

Through:

Ms. Aarushi Tiku, Adv.

versus

PROGRESSIVE CONSTRUCTION LTD. & ORS..... Defendants Through: None.

CORAM:

SH. ASHISH

AGGARWAL (DHJS), JOINT REGISTRAR

(JUDICIAL)

ORDER 22.08.2020

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The case is taken up by videoconferencing.

By order No. 25/DHC/2020 dated 30.07.2020, work in the Courts of Joint Registrars has been resumed with effect from 04.08.2020. This Court has been ordered to take up matters listed before it through videoconferencing.

The Portfolio Branch of Delhi High Court was required to send electronic copy of the entire file including pleadings, applications and previous ordersheets to this Court one day in advance. However, the branch has not sent the same. Due to this, this Court is not aware of the pending applications, stage of the case, nature of dispute and the steps that are to be taken. In absence of the record, no effective order can be passed today.

None has appeared for defendants although there is a common electronic link provided in the cause list for all the parties and their counsel to appear. As per order No. 288/RG/DHC/2020 dated 15.08.2020, no





adverse order can be passed in the absence of the parties in non-urgent cases taken up through videoconferencing.

The case is adjourned to 03.12.2020.

The Portfolio Branch is requested to send the record of the case so that effective proceedings can take place henceforth.

Copy of this order be sent to learned counsel for all parties through whatsapp/e-mail.

(ASHISH AGGARWAL) JOINT REGISTRAR (JUDICIAL)

AUGUST 22, 2020/cl